

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**(Division Bench)**

**Item No.-107**

TP(Co. Act.)-56(PB)/2022 Old CP No.-641/2013

New IA(Co. Act)/250/2024

**IN THE MATTER OF:**

M/s. R.K. Stockholding Pvt. Ltd.

**.....Applicant**

**Vs.**

Jyoti Financial Consultant Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 433 and 434

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA(Co. Act)/250/2024:-**

This is an application filed under Rule 11 of NCLT Rules, 2016 seeking amendment in the memo of parties in the main matter i.e. TP(Co. Act)/56(PB)/2022 Old CP No.-641/2013 in terms of our order dated 15.04.2024. In view of the facts mentioned in the said order, liberty is granted to the Applicant to implead the Directors of the Respondent Company as Respondents. Amended memo of parties as filed is taken on record. Notice be issued to the newly impleaded Respondents for filing their response and

appearance. Notice be issued by all means and proof of service be filed. List this application on **06.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**